

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**CA/77/2018 CIV-(IB)-787/ND/2018
Under Section: 9 of IBC Code, 2016.**

In the matter of:

Pradyumna Club Pvt Ltd.

.....**Applicant**

Vs.

Casa Stays Pvt Ltd.

.....**Respondent**

Order delivered on 25.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Ashok Kumar Jain, Adv.
Ms. Priyanka Das, Adv.

For the Respondent

: Mr. Mohil Aggarwal, Adv.

ORDER

An application being CA No. 77/2018, C-IV is filed by the applicant for dismissal of the CP being IB-787/ND/2018 along with the affidavit of the corporate debtor and the copy of settlement agreement duly executed between the parties on 19.09.2018. It is stated in the application that as per the settlement agreement the entire amount has been paid. The

learned counsel for the applicant confirms the receiving of the said amount as per the settlement agreement. Hence, prayer (a) is granted. Application is allowed as a consequence CP- IB-787/(ND)/2018 is disposed of in terms of the above order.

— SID —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh